

**SECTION II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 16887 OF 2014

(Application for Bail)

IN

CRIMINAL APPEAL NO. 2183 OF 2014

BEDUK SATNAMI **...PETITIONER**

VERSUS

STATE OF CHHATTISGARH **...RESPONDENT**

OFFICE REPORT

The matter was listed before the Hon'ble Court on 8th October, 2014, when the Court was pleased to pass the following order:-

"Leave granted.

The application for bail be listed on 17th November, 2014."

It is submitted that service of Notice of Lodgement of Petition of Appeal is complete as Sole Respondent (State) is represented through Mr. D.K. Sinha, Advocate. Original Records of the High Court as well as the Trial Court is still awaited.

The application for bail in the matter above mentioned is, therefore, listed before the Hon'ble Court with this office report.

DATED this the 12th day of November, 2014.

ASSISTANT REGISTRAR

Copy to:-

Mr. Jagmohan Khanna, Advocate

Mr. D.K. Sinha, Advocate

ASSISTANT REGISTRAR

C3/pa